

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1556**  
(TO BE ANSWERED ON 19.12.2018)

**MISUSE OF RTI**

†1556. SHRI RAM KUMAR SHARMA:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is gross misuse of the Right to Information (RTI) Act in the country;
- (b) if so, the reaction of the Government in this regard;
- (c) whether the Government has obtained proof of this misuse;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to check this misuse?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (e): No specific information of gross misuse of the Right to Information Act, 2005 has been brought to the notice of the Government of India.

Right of seeking information under the Right to Information Act, 2005 is not unfettered. The safeguards against misuse are built inter-alia in Section 8- exemption from disclosure of information; Section 9- grounds for rejection to access in certain cases; Section 11 – third party information; Section 24- Act not to apply to certain organizations; etc.

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